

E-Book” on “Good Governance: Department of Legal Affairs”

FOREWORD

The Government attaches utmost importance to the need for improving Governance and service delivery to the common man. One of the important tenets in this direction is the effective use of IT based applications under e-Governance initiatives. In line with this, Department of Legal Affairs has taken-up the initiative of raising an e-Book. This Department accords due importance to the disposal of public grievances. Every effort is being made to ensure cleanliness, making the environment work-worthy and ensure that our actions and discharge of duties reflect Good Governance. Department of Legal Affairs hopes this will be useful to the citizens and an important step in bringing the governance closer to the public.

MLJ

**Document containing e-book/handbook
On Important Achievements of
Department of Legal Affairs**

Important Achievements of the Department of Legal Affairs during the last Seven Months

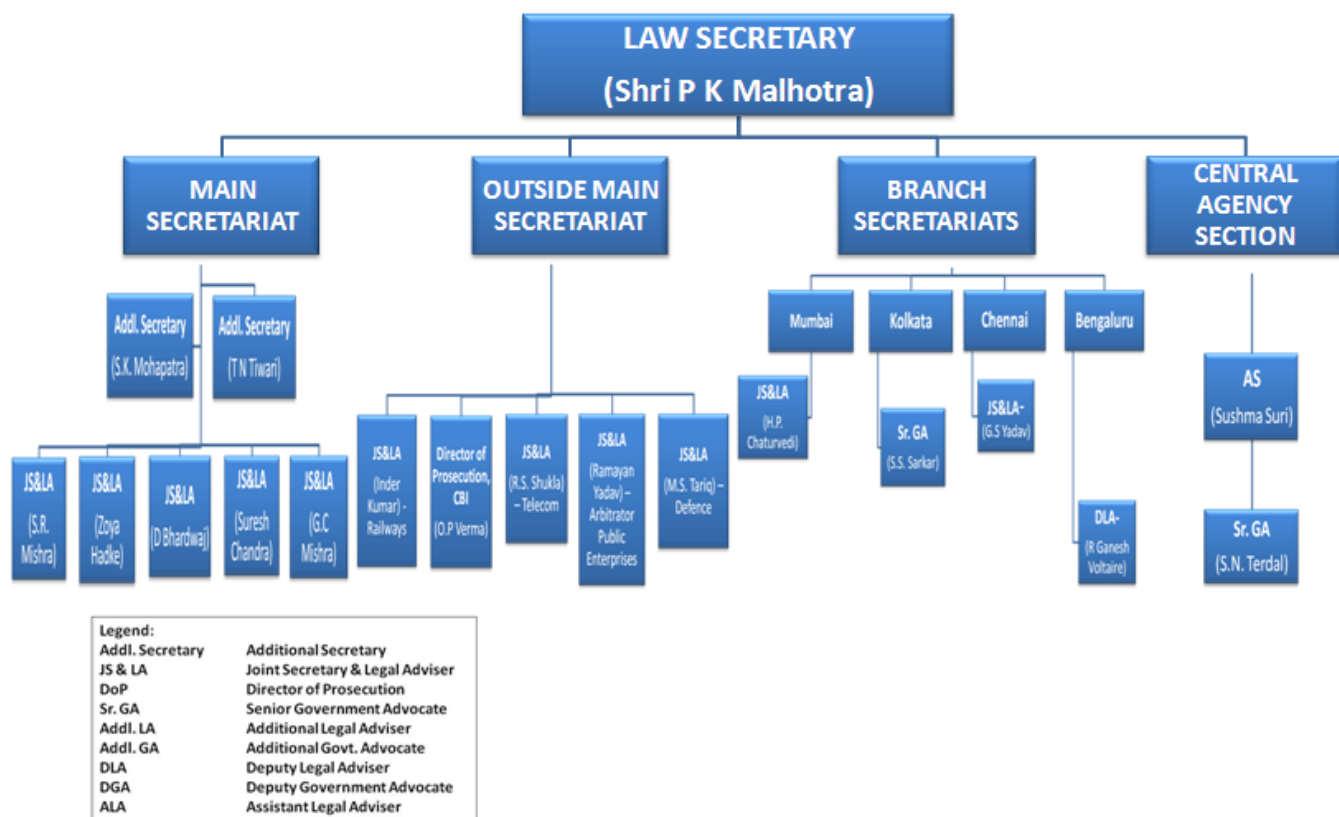
- Report of the Law Commission regarding amendment of the Arbitration and Conciliation Act, 1996 was received and a proposal to promulgate the Arbitration and Conciliation (Amendment) Ordinance, 2014 has been approved by the Cabinet.
- A National Litigation Policy has been approved at the level of Hon'ble MLJ and a Cabinet Note is being moved.
- Appointment of the Attorney General, the Solicitor General and 11 Additional Solicitor Generals in the Supreme Court and different High Courts made.
- 5 additional posts of ASGs created one each for the High Courts of Punjab and Haryana, Patna, Jharkhand, Karnataka and Gujarat for effective handling of Government litigation. Appointments against these five posts are under process.
- To take care of Government litigation, 209 Group A, 186 Group B and 101 Group C Panel Counsels for Supreme Court already appointed. Revised Panels for other courts/tribunals are under finalisation.
- In Appellate Tribunal for Foreign Exchange (ATFE) the Chairperson and one Member are in position. One post of Member fell vacant on 5.11.2014. Selection for the post made and a proposal for appointment to the post submitted.
- Selection process for filling up of a large number of vacancies of Members, ITAT (total 48) completed and a proposal sent for approval of ACC.
- The post of President, ITAT had not been filled on regular basis since 2010. After amendment of the Income Tax Act, selection for the post made and a proposal for regular appointment to the post submitted to the ACC.
- The issue regarding setting up of Commercial Divisions in the High Courts is under consideration of the Law Commission. As soon as a report of the Law Commission is received, the matter will be processed on priority.

- The Law Commission of India has submitted seven reports. Those on important matters are relating to obsolete laws, arrears and backlogs in courts and amendment to Arbitration and Conciliation Act, 1996.
- Going by the mandate of this Department under the Allocation of Business Rules, this Department has barely any interface with the public at large and there is no programme/scheme of this Department which may have significant direct impact on the populace. However, after finalization, the National Litigation Policy and Amendment made to the Arbitration and Conciliation Act, 1996 will have impact towards reducing unnecessary litigation in the country, when implemented. Within the given mandate, this Department has contributed in the form of examination and consideration of 118 Cabinet Notes, 73 State Bills, 145 Conveyancing matters, 3052 Opinion cases including Opinion of Law Officers which were received by this Department for consideration. Apart from this Officers of this Department participated and made contribution in 113 Meetings in other Ministries/ Departments as a representative of this Department.

Path Ahead for Good Governance

- Legal reform is one of the priorities of the present Government. To this end, the Department is envisaging to decentralize the availability of legal assistance to the Ministries/Departments by providing Indian Legal Service Officers in house in each Ministry/Department. The requirements of the various Ministries/ Departments are being assessed for the purpose and further action will be taken on priority basis.
- It is proposed to introduce a Bill to amend the Arbitration and Conciliation Act, 1996.
- National Litigation Policy will be placed before the Cabinet within a month.

Organization chart



Mandate of the Department

1. Functions and Organization

1.1 The Department has been allocated the following items as per the Government of India {Allocation of Business} Rules, 1961:-

1. Advice to Ministries on legal matters including interpretation of the Constitution and the laws, conveyancing and engagement of counsel to appear on behalf of the Union of India in the High Courts and subordinate courts where the Union of India is a party.

2. Attorney General of India, Solicitor General of India, and other Central Government law officers of the States whose services are shared by the Ministries of the Government of India.
3. Conduct of cases in the Supreme Court and the High Courts on behalf of the Central Government and on behalf of the Governments of States participating in the Central Agency Scheme.
4. Reciprocal arrangements with foreign countries for the service of summons in civil suits for the execution of decrees of Civil Courts, for the enforcement of maintenance orders, and for the administration of the estates of foreigners dying in India.
5. Authorization of officers to execute contracts and assurances of property on behalf of the President under Article 299(1) of the Constitution, and authorization of officers to sign and verify plaints or written statements in suits by or against the Central Government.
6. Indian Legal Service.
7. Treaties and agreements with foreign countries in matters of civil law.
8. Law Commission.
9. Legal Profession including the Advocates Act, 1961 (25 of 1961) and persons entitled to practice before High Courts.
10. Enlargement of the jurisdiction of Supreme Court and the conferring thereon of further powers; persons entitled to practice before the Supreme Court, references to the Supreme Court under Article 143 of the Constitution of India.
11. Administration of the Notaries Act, 1952 (53 of 1952)
12. Income-tax Appellate Tribunal.
13. Appellate Tribunal for Foreign Exchange

The Department has also been allocated administration of the following Acts:-

- (i) The Advocates Act, 1961
- (ii) The Notaries Act, 1952
- (iii) The Advocates' Welfare Fund Act, 2001;
- (iv) The National Tax Tribunal Act, 2005

1.2 The Department is also administratively in-charge of the Appellate Tribunal for Foreign Exchange, the Income Tax Appellate Tribunal, National Tax Tribunal and the Law Commission of India. The Department is also administratively concerned with all the matters relating to the Indian Legal Service. It is further connected with the appointment of Law Officers namely the Attorney General of India, the Solicitor General of India and the Additional Solicitor Generals of India. With a view to promote studies and research in law and with a view to promoting Alternative Disputes Resolution Mechanism, improvement in legal profession, this Department

sanctions grant in aid to certain institutions engaged in these fields like Indian Law Institute, International Centre for Alternative Dispute Resolution, Institute of Constitutional and Parliamentary Studies and Bar Council of India.

Main Secretariat

The set up at the Main Secretariat includes Law Secretary, Additional Secretaries, Joint Secretary and Legal Advisers and other Legal Advisers at various levels. The work relating to tendering of legal advice and conveyancing has been distributed amongst groups of officers. Each group is normally headed by an Additional Secretary or a Joint Secretary and Legal Adviser, who, in turn, is assisted by a number of other Legal Advisers at different levels.

There is one post of Joint Secretary & Legal Adviser each in Railway Board and Department of Telecommunications respectively and the incumbents to the posts function from the said offices. Further, there is one sanctioned post of Joint Secretary and Legal Adviser in the Department of Public Enterprises and the incumbent functions as an Arbitrator under the scheme of Permanent Machinery of Arbitration in that Department. One Deputy Legal Adviser functions as an Arbitrator in the Arbitration cases in the DGS&D. Further, one Deputy Legal Adviser functions from the Army Purchase Organisation under the Ministry of Defence. In addition, some posts of different levels such as Additional Legal Adviser, Deputy Legal Adviser and Assistant Legal Adviser also exist in the Ministry of Defence, Ministry of Labour, Ministry of Urban Development and DGS&D.

Role of Central Agency Section Litigation (High Court) Section and Litigation (Lower Court)

Section

The litigation work in the Supreme Court on behalf of all the Ministries/Departments of the Government of India and some administrations of the Union Territories is handled by the Central Agency Section presently headed by an Additional Secretary. The litigation work in the High Court of Delhi on behalf of all the Ministries/Departments of the Government of India is processed by the Litigation (High Court) Section presently headed by a Deputy Legal Adviser.

The litigation work in the Subordinate Courts in Delhi is handled by the Litigation (Lower Court) Section presently headed by a Deputy Legal Adviser.

Role of Implementation Cell

The Department has a special cell, namely, Implementation Cell for dealing with the implementation of the recommendations of the Law Commission and the administration of the Advocates Act, 1961. It also deals with the legal profession. This Cell is also concerned with the National Tax Tribunal Act, 2005 and it has also been entrusted with the work of coordination under the Right to Information Act, 2005.

Role of Branch Secretariats

Kolkata

The Branch Secretariat, Kolkata is headed by Joint Secretary & Legal Adviser / Senior Government Advocate, who also functions as overall In-charge. The Branch Secretariat, Kolkata looks after the entire litigation matters pertaining to the High Court at Calcutta both in the Original as well as Appellate Side & Circuit Bench of Calcutta High Court in Port Blair and other High Courts and Ld. Courts below, as well as legal advice work of Central Government Departments covering 12 States of the Eastern Region.

Chennai

Joint Secretary & Legal Adviser is heading the Branch Secretariat at Chennai. The Branch Secretariat renders legal advice to all Central Government Offices located in the States of Tamil Nadu, Kerala and the Union Territory of Puducherry. The Branch Secretariat, Chennai looks after the entire litigation work of Central Government (except cases relating to Railways, Telecom, Income-Tax, Central Excise and Customs, etc.) in the High Court of Madras, Madurai Bench of Madras High Court and High Court of Kerala.

Bengaluru

The Branch Secretariat has jurisdiction over the States of Karnataka and Andhra Pradesh handling the litigation and advice of various Central Government Department/Ministries. Deputy Legal Adviser heads the Branch Secretariat, Bengaluru.

Mumbai

Branch Secretariat of this Department at Mumbai tenders legal advice, handles litigation work pertaining to Bombay High Court, litigation pertaining to other subordinate courts which falls under the entire western region. The Secretariat is presently headed by a Joint Secretary and Legal Adviser/ In-charge.

Organizations under the Department and their Role

Law Commission of India

The present (20th) Law Commission was constituted for three years from 1st September, 2012. It consists of a full time Chairman, 4 full time Members including Member Secretary, 2 ex-officio Members and 5 part time Members. The terms of reference of the Law Commission inter alia are:

- a. Review/repeal obsolete laws;
- b. Examine the law which affects the poor;
- c. Examine the existing laws to promote gender equality and suggest amendments thereto;
- d. Examine the impact of globalization on food security, unemployment and recommend measures for the protection of interest of the marginalized.
- e. Examine and report on any subject referred by the Department of Legal Affairs.

Income Tax Appellate Tribunal (ITAT)

Constituted under Section 252 of the Income Tax Act to exercise powers and discharge functions conferred by the said Act. The total sanctioned strength of Members in the ITAT is 126 (including 1 post of President, 1 post of Senior Vice-President and 9 posts of Vice-Presidents). These 126 posts comprise 63 benches of ITAT (each bench consisting of one Judicial Member and one Accountant Member).

Appellate Tribunal for Foreign Exchange (ATFE)

Established under Section 18 of the Foreign Exchange Management Act, 1999 to hear appeals from the orders of Enforcement Directorate. Hon'ble Justice Mr. Vinay Kumar Mathur is the Chairperson and Shri H D Mudgil is Member of the Tribunal.

Ministry of Law and Justice
Department of Legal Affairs

Minister, Secretary and Officers of the level of JS and above with their contact details

S.No	Name	Designation	Office Location	Contact No.
1.	Sh. D.V. Sadananda Gowda	Minister	402 (A), Shastri Bhawan	23386615, 23387557
2.	Sh. P.K. Malhotra	Secretary	404 (A), Shastri Bhawan	23384205
3.	Sh. T.N. Tiwari	Additional Secretary	409 (A), Shastri Bhawan	23384204
4.	Smt. Sushma Suri	Additional Secretary	CAS	23386257
5.	Sh. S.K. Mohapatra	Additional Secretary	408 (A), Shastri Bhawan	23384836
6.	Sh. D. Bhardwaj	Joint Secretary & Legal Adviser	411 (A), Shastri Bhawan	23384101
7.	Sh. Suresh Chandra	Joint Secretary & Legal Adviser	419 (A), Shastri Bhawan	23387806
8.	Sh. H.P. Chaturvedi	Joint Secretary & Legal Adviser	Br. Sectt. Mumbai	022-22011790
9.	Sh. Ramayan Yadav	Joint Secretary & Legal Adviser (D/o Public Enterprises)	DPE, BLOCK 14,CGO Complex.	24362058
10.	Sh. Inder Kumar	Joint Secretary & Legal Adviser (M/o Railways)	Rail Bhawan	23381494
11.	Sh. R.S. Shukla	Joint Secretary & Legal Adviser (D/o Telecom)	Sanchar Bhawan	23350493
12.	Sh. S.S. Sarker	Senior Government Advocate	Br. Sectt. Kolkata	033-22486516
13.	Sh. S.N. Terdal	Senior Government Advocate	CAS, Supreme Court	23382136
14.	Sh. S.R. Mishra	Joint Secretary & Legal Adviser (M/o Labour)	Shram Shakti Bhawan	23710266
15.	Ms. Zoya Hadke	Joint Secretary & Legal Adviser	422 (A), Shastri Bhawan	23071014
16.	Sh. G.C. Mishra	Joint Secretary & Legal Adviser	406B (A), Shastri Bhawan	23384446
17.	Sh. G.S. Yadav	Joint Secretary & Legal Adviser	Br. Sectt. Chennai	044-28277643, 28272671
18.	Sh. M.S. Tariq	Joint Secretary & Legal Adviser	M/o Defence, South Block.	23015642
19.	Sh. O.P. Verma	Director of Prosecution, CBI	CBI	24361881
20.	Dr. (Smt.) Gita Rawat	Consultant	416 (A), Shastri Bhawan	23384630

Distribution of work in Department of Legal Affairs

S.No	Name and designation of Group Head	Work allocated	
		Ministries relating to advice	Other work/ Organization
1.	Sh. T.N. Tiwari, AS	1. Civil Aviation 2. Development of NE Region 3. Information & Broadcasting 4. Human Resources Development	Conveyancing Work
2.	Sh. S.K. Mohapatra, AS	1. Petroleum & Natural Gas 2. Environment & Forests 3. Coal 4. Mines 5. Power 6. Steel 7. Commerce & Industry 8. Housing & Urban Poverty Alleviation 9. Urban Development.	
3.	Sh. D. Bhardwaj, JS&LA Sh. Bhardwaj is also Chief Vigilance Officer of the Department	1. External Affairs 2. Finance 3. Law & Justice 4. Minority Affairs 5. Overseas Indian Affairs 6. Personnel, PG & Pensions (including CBI) 7. Atomic Energy 8. Space	<ul style="list-style-type: none"> ● Cabinet Secretariat. ● President's Secretariat. ● Prime Minister's Office. ● Election Commission. ● Union Public Service Commission ● Central Information Commission
4.	Sh. Suresh Chandra, JS&LA	1. Agriculture & Cooperation 2. Chemicals and Fertilizers 3. Communications and I.T. (other than D/o Telecommunications) 4. Consumer Affairs, Food and Public Distribution 5. Defence 6. Drinking Water and Sanitation 7. Earth Sciences 8. Food Processing Industries 9. Science and Technology	Also nominated Nodal Officer for the following matters : 1. Matters relating to 7 th CPC. 2. Swach Bharat Mission 3. Coordination of activities for the citizen engagement platform – MyGov. 4. Aadhar based Bio-metric Attendance System

		10. Social Justice & Empowerment 11. Textiles 12. Labour & Employment	
5.	Sh. Ramayan Yadav, JS&LA	Arbitrator in the Department of Public Enterprises	
6.	Sh. Inder Kumar, JS&LA	Ministry of Railways	
7.	Sh. R.S. Shukla, JS&LA	Department of Telecommunications	
8.	Ms. Zoya Hadke, JS&LA	1. Culture 2. Parliamentary Affairs 3. Planning 4. Statistics and Programme Implementation 5. Tourism 6. Women & Child Development 7. Youth Affairs & Sports	<ul style="list-style-type: none"> ➤ Comptroller & Auditor-General. ➤ Lok Sabha Secretariat. ➤ Planning Commission. Rajya Sabha Secretariat.
9.	Sh. G.C. Mishra, JS&LA	1. Home Affairs 2. Tribal Affairs 3. Corporate Affairs 4. Health & Family Welfare 5. Road Transport & Highways 6. Ministry of Shipping	
10.	Shri O.P. Verma, JS&LA (Retd.) Director of Prosecution on re-employment on contract basis	Central Bureau of Investigation	
11.	Dr. (Ms.) Gita Rawat, Consultant	1. Panchayati Raj 2. Rural Development 3. Heavy Industries 4. Micro, Small & Medium Enterprises 5. New & Renewable Energy 6. Water Resources	

**Details about Central Public Information Officer and First Appellate Authority
and their Link Officers**

S.No	Division / Section	Name & Address of CPIO	Link Officer of CPIO	First Appellate Authority	Link Officer of First Appellate Authority
1.	Judicial Section	Sh. R.K. Srivastava, DLA Ph.No. 23387543 R.No. 424-A	Ms. Poonam Suri, DLA Ph.No. 23388763 R.No. 433-A	Ms. Zoya Hadke, JS&LA Ph.No. 23071014 R.No. 422-A	Sh. G.C. Mishra, JS&LA Ph.No. 23384446 R.No. 406-B
2.	Notary Section	Ms. Poonam Suri, DLA Ph.No. 23388763 R.No. 433-A	Sh. R.K. Srivastava, DLA Ph.No. 23387543 R.No. 424-A	Ms. Zoya Hadke, JS&LA Ph.No. 23071014 R.No. 422-A	Sh. G.C. Mishra, JS&LA Ph.No. 23384446 R.No. 406-B
3.	Implementation Cell	Sh. Y.K. Singh, DLA Ph.No. 23383255 R.No. 413-D	Sh. T.K. Malik, DLA Ph.No. 23386260 R.No. 415 C (A)	Sh. T.N. Tiwari, AS Ph.No. 23384204 R.No. 409-A	Sh. S.K. Mohapatra, AS Ph.No. 23384836 R.No. 408-A
4.	RTI	Sh. K.Ginkhan Thang, CPIO Ph.No. 23384706 R.No. 422 A (A)	Sh. Anil Kumar Joshi, DS, Admn.I Ph.No. 23384109 R.No. 418 A	Sh. T.N. Tiwari, AS Ph.No. 23384204 R.No. 409-A	Sh. S.K. Mohapatra, AS Ph.No. 23384836 R.No. 408-A
5.	Advice A, B, C	Dr. R.S. Shrinet, ALA Ph.No. 23386260 R.No. 415 C (A)	Ms. Arti Chopra, ALA Ph.No. 23381116 R.No. 415 C (A)	Sh. S.K. Mohapatra, AS Ph.No. 23384836 R.No. 408-A	Sh. T.N. Tiwari, AS Ph.No. 23384204 R.No. 409-A
6.	Admn-I & Vigilance Section	Sh. Anil Kumar Joshi, DS, Admn.I Ph.No. 23384109 R.No. 418 A	Sh. D Choudhury, US, Ph.No. 23383051 R.No. 417-A	Sh. D. Bhardwaj, JS&LA Ph.No. 23384101 R.No. 411-A	Sh. S.K. Mohapatra, AS Ph.No. 23384836 R.No. 408-A
7.	Admn-II	Sh. K.Ginkhan Thang, CPIO Ph.No. 23384706 R.No. 422 A (A)	Sh. Anil Kumar Joshi, DS, Admn.I Ph.No. 23384109 R.No. 418 A	Sh. Suresh Chandra, JS&LA Ph.No. 23387806 R.No. 419-A	Sh. D. Bhardwaj, JS&LA Ph.No. 23384101 R.No. 411-A
8.	Admn-III	Sh. D Choudhury, US,	Sh. Anil Kumar Joshi, DS, Admn.I	Sh. D. Bhardwaj, JS&LA	Sh. S.K. Mohapatra, AS

		Ph.No. 23383051 R.No. 417-A	Ph.No. 23384109 R.No. 418 A	Ph.No. 23384101 R.No. 411-A	Ph.No. 23384836 R.No. 408-A
9.	Admn-IV	Smt. Asha Sota, US, Admn.IV Ph.No. 23389127 R.No. 410 D	Sh. K.Ginkhan Thang, CPIO Ph.No. 23384706 R.No. 422 A (A)	Sh. Suresh Chandra, JS&LA Ph.No. 23387806 R.No. 419-A	Sh. D. Bhardwaj, JS&LA Ph.No. 23384101 R.No. 411-A
10.	Library & Research Section	Sh. Y.K. Singh, DLA Ph.No. 23383255 R.No. 413-D	Sh. T.K. Malik, DLA Ph.No. 23386260 R.No. 415 C (A)	Sh. S.K. Mohapatra, AS Ph.No. 23384836 R.No. 408-A	Sh. T.N. Tiwari, AS Ph.No. 23384204 R.No. 409-A
11.	P.G Cell	Sh. K.Ginkhan Thang, CPIO Ph.No. 23384706 R.No. 422 A (A)	Sh. Anil Kumar Joshi, DS, Admn.I Ph.No. 23384109 R.No. 418 A	Sh. Suresh Chandra, JS&LA Ph.No. 23387806 R.No. 419-A	Sh. D. Bhardwaj, JS&LA Ph.No. 23384101 R.No. 411-A
12.	Cash Section	Sh. Anil Kumar Joshi, DS, Admn.I Ph.No. 23384109 R.No. 418 A	Smt. Asha Sota, US, Admn.IV Ph.No. 23389127 R.No. 410 D	Sh. Suresh Chandra, JS&LA Ph.No. 23387806 R.No. 419-A	Sh. D. Bhardwaj, JS&LA Ph.No. 23384101 R.No. 411-A
13.	Hindi Section	Sh. Vijay Singh Meena, DD Ph.No. 23385383 R.No. 435-A	Sh. A.K. Chawla, AD Ph.No. 23385383 R.No. 435-A	Sh. T.N. Tiwari, AS Ph.No. 23384204 R.No. 409-A	Sh. S.K. Mohapatra, AS Ph.No. 23384836 R.No. 408-A
14.	Litigation (HC)/CAT Cell/ Litigation (LC)	Sh. P.K. Behera, DLA Lit(HC) Section Ph.No. 23383874	Sh. T.N. Tiwari, AS Ph.No. 23384204 R.No. 409-A	Sh. S.K. Mohapatra, AS Ph.No. 23384836 R.No. 408-A

Information about Law Officers

SL. NO.	NAME/ DESIGNATION S/SHRI	ADDRESS	DATE OF APPOINTMENT/ RE-APPOINTMENT	DATE OF EXPIRY OF TERM
1.	MUKUL ROHATGI ATTORNEY GENERAL FOR INDIA	N-234-A, GREATER KAILASH-I, NEW DELHI-110048. TEL. 29244466/ 29243366(R), 24350019/20/21(CH.), FAX: 24350021, EMAIL: mukul17855@yahoo.com.	19.06.2014	18.06.2017
2.	RANJIT KUMAR SOLICITOR GENERAL OF INDIA	A-47, KAILASH COLONY, NEW DELHI-110048, PH; 29234106/8/9(O), 23070205(C), FAX: 011-29244110. EMAIL: kranjit13@gmail.com	07.06.2014	06.06.2017
3.	L.NAGESWARA.RAO ADDITIONAL SOLICITOR GENERAL, (SUPREME COURT)	HOUSE NO. 304, SECTOR-15A, NOIDA, UTTAR PRADESH- 201301, PH: 0120-2514188, 2513521, FAX: 0120- 2514188, EMAIL:lnageshwararao@hotmail.com.	07.06.2014	06.06.2017
4.	MANINDER SINGH ADDITIONAL SOLICITOR GENERAL, (SUPREME COURT)	F- 11, JANGPURA EXTENSION, NEW DELHI- 110014, MOB: 9818542727, EMAIL: ms@singhmaninder.com.	07.06.2014	06.06.2017
5.	PARAMJIT SINGH PATWALIA ADDITIONAL SOLICITOR GENERAL, (SUPREME COURT)	B-110 (GF), DEFENCE COLONY, NEW DLEHI-110024, PH: 011- 41010061, FAX: 0172-2741722	07.06.2014	06.06.2017
6.	TUSHAR MEHTA ADDITIONAL SOLICITOR GENERAL, (SUPREME COURT)	A- 406,407, SATYAMAV OPP. GUJARAT HIGH COURT SARKAGE, GANDHINAGAR, HIGHWAY-16, AHMEDABAD, PH: 079-27663111, MOB: 09824009478, EMAIL: tusharmehta64@yahoo.com	07.06.2014	06.06.2017
7.	NEERAJ KISHAN KAUL ADDITIONAL SOLICITOR GENERAL, (SUPREME COURT)	39, RAJPUR ROAD, DELHI- 110054, PH: 011-23910344, EMAIL:neerajkishankaul@gmail.com	07.06.2014	06.06.2017

8.	P.S. NARSIMHA ADDITIONAL SOLICITOR GENERAL, (SUPREME COURT)	373, SECTOR -15A, NOIDA, U.P – 201301, PH: 01204-295757, MOB: 9810141510, EMAIL:psnarasimha@gmail.com	07.06.2014	06.06.2017
9.	MS. PINKY ANAND ADDITIONAL SOLICITOR GENERAL, (SUPREME COURT)	A-126, NEETI BAGH, NEW DELHI- 110049, MOB: 9810046775, EMAIL: pinkyanand@gmail.com	07.07.2014	06.07.2017
10	ANIL CHANDRABALI SINGH, ADDITIONAL SOLICITOR GENERAL (BOMBAY HIGH COURT)	IInd Floor, Building No. 35, Ambalal Doshi Marg, Opp. Hamam House, For, Mumbai-400 023, Ph: 022- 30283840, Mob: 09820294439, Email: anilcsinghadv@yahoo.co.in.	09.07.2014	08.07.2017
11.	SANJAY JAIN, ADDITIONAL SOLICITOR GENERAL, (DELHI HIGH COURT)	488, New Chambers Block, Delhi High Court, New Delhi- 110003, Ph: 011- 23381821, 23382165, Mob: 09810076012, 08860076012, Email: sanjayjain.chamber@gmail.com	22.07.2014	21.07.2017
12.	G. RAJAGOPALAN, ADDITIONAL SOLICITOR GENERAL (MADRAS HIGH COURT)	Swananda Bhawan, F-3, Whispering Height, New No. 132, St. Mary's RoadAlwarpet, Chennai- 600018. Or O/o ASGI , Near Court Hall No. 21, High Court Buildings, Chennai-6000104,Ph: 044-24410548, 24416822, Mob: 09282139394, 09840063935, Email: grsenior59@gmail.com	28.07.2014	27.07.2017
13.	RAJDEEPAK RASTOGI, ADDITIONAL SOLICITOR GENERAL (RAJASTHAN HIGH COURT)	Chamber No. 8, Old High Court Building, Rajasthan High Court, Bhagwan Das Road, Jaipur. Ph: 0141-2760067, 2760497, Mob: 09414041552, 09929002524, Email: advdrastogi@gmail.com	28.07.2014	27.07.2017
14.	ASHOK MEHTA, ADDITIONAL SOLICITOR GENERAL (ALLAHABAD HIGH COURT)	276/89/17, Muir Road Near T V Tower Crossing, Allahabad- 211001, Ph: 0532- 242087, Mob:09415235726, Email: asgashokmehta@gmail.com	17.10.2014	16.10.2017
